CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP NO. 349/2003 IN OA NO. 599/2003

This the 12th day of January, 2004

HON'BLE SH. KULDIP SINGH, MEMBER (J) HON'BLE SH. S.A.SINGH, MEMBER (A)

Sh. Y.K.Mishra, S/o Late Sh. Kailash Chandra Mishra, R/o 1/151, Dakshinpuri, New Delhi, working under Chief Electoral Officer.

(By Advocate: Sh. T.C.Aggarwal)

Versus

- Smt. Shelja Chandra, Chief Secretary, Govt. of NCT of Delhi; New Delhi.
- Smt. Shumatı Mehta,
 The Commissioner, Food Supplies
 & Consumer Affairs, Govt. of NCT,
 K. Block, Vikas Bhavan,
 New Delhi.
- 3. Sh. Arun Goel, Chief Electoral Officer, Govt. of NCT of Delhi, Kashmere Gate, Delhi.

(By Advocate: Sh. Ajesh Luthra)

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

OA-599/2003 was disposed of vide order dated 20.3.2003 directing the respondents to consider the claim of the applicant and pass a speaking order.

2. Applicant submits that instead of passing a speaking order they have given promotion to the applicant. They have also fixed the pay as per direction but there is objection by the Accounts Department with regard to the pay fixation in terms of yearly increments drawn during the period of reduction. Then Accounts Department have modified the order vide Annexure CP/R-3.

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3. Respondents have passed the necessary order considering the grievance with regard to the claim. No grievance further survives. If any cause of action has arisen regarding improper fixation of pay applicant may agitate afresh. CP stands disposed of. Notices discharged.

S.A. SINGH

Member (Ah)

(KULDIP SINGH)
Member (J)

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